

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3845 of 2020

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Ajit Mahto. ... **Petitioner**  
Versus  
The State of Jharkhand. ... **Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Sunil Kumar Mahto, Advocate  
For the State : Mrs. Priya Shreshtha, A.P.P.  
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02/7.7.2020

Heard the parties.

The petitioner is an accused in connection with Tatisilwai P.S. Case No. 82 of 2019, S.T. Case No. 85 of 2020.

It has been alleged that the petitioner had established physical relationship with the informant on the pretext of marriage. He however denied to solemnize marriage when she conceived.

It appears from the statement of the victim recorded under section 164 Cr.P.C. that she was eight months pregnant at that time and learned counsel for the petitioner has submitted that she has already delivered a child.

Regard being had to the nature of allegations levelled against the petitioner, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is accordingly rejected.

(Rongon Mukhopadhyay, J)

*Rakesh/-*